GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

Lok Sabha

Unstarred Question No. 4013 TO BE ANSWERED ON WEDNESDAY, THE 18.03.2020

Special Prosecutors

4013. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of special prosecutors who have been appointed to exclusively deal with rape cases or cases under POCSO Act, 2012;

(b) the procedure to ascertain the accountability of judges in rape cases, or cases under POCSO Act 2012, where there is a provision for time bound disposal of cases; and

(c) the details of number of convicts who have been given death sentences for child rape and their status as of now?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a), (b) &(c) : Information is being collected and will be laid on the Table of the House.